

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

Review Petition No. 11 of 2001 in
O.A. No. 1122 of 1995

Tuesday this the 10th day of April, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MRS. SHANTA SHASTRY, MEMBER (A)

Dr. Tamradhwaj KambleApplicant

Versus

Union of India through

1. The Secretary,
Min. of Home Affairs,
Department of Personnel & Administrative Reforms,
North Block, New Delhi.
2. The Secretary,
Min. of Health & Family Welfare,
Department of Health,
Nirman Bhavan,
New Delhi.
3. The Administrator,
Union Territory of Dadra and Nagar Haveli,
Silvassa-396 230. ..Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

RA 11 of 2001 has been filed by the applicant to review
the order passed in OA 1122/95 on 16.1.2001.

2. By means of the present RA the applicant is trying to
justify that there are errors/omissions in the judgment as
such RA be heard. We may mention that all the grounds taken
by the applicant in the OA were dealt with us in depth and there
is no error apparent on the face of the record which may warrant
a review and the case of the applicant is covered by the decision

kan

.2.

given in OA No.5/95 - DR. Prabhakar D. Kasodekar and Others VS. U.O.I. & Others wherein also the applicants had prayed for the same relief like the present applicant but the same was rejected. Hence, the OA filed by the applicant was rejected. Accordingly, the present RA does not fall within the ambit of provisions of Order 47 Rule 1 CPC which may call for the review and the RA filed by the applicant is rejected.

In answer of

(MRS. SHANTA SHAstry)
MEMBER (A)

Kuldeep

(KULDIP SINGH)
MEMBER (J)

Rakesh

dl. 17/24101
order/17/24101
to Applicant/Respondent(s)
on 24/4/01

No